BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

Draft Air (India) Pvt Ltd.

V/s.

Asia Motorworks Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. TIRTH NAYAK

Adv.

Petitioner

Marel.

2. Raheel Part

Adut

Rospondern

Pakeel

al W Arguni Joshi Nanavær Associates

ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner. Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Learned Counsel appearing for petitioner filed purchis stating that as per the consent terms dated 09.01.2018 the matter is settled and requested for permission to withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL